- (vi) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 580 (E), dated the 28th July, 2011, appointing the 1st day of August, 2011, as the date on which the Section 62 of the Finance Act, 2011, shall come into force. [Placed in Library. See No. L.T. 4912/15/11] ...(Interruptions)...
- I Report and Accounts (2009-10) of PNGRB, New Delhi and related papers.
- II. Report of the IIC on MHN platform fire and ATR thereon.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): Sir, I lay on the Table:

- A copy each (in English and Hindi) of the following papers, under sub-sections (1) and
 of Section 41 of the Petroleum and a Natural Gas Regulatory Board Act, 2006:
 - (a) Annual Report and Accounts of the Petroleum and Natural Gas Regulatory Board (PNGRB), New Delhi, for the year 2009-10 together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Board.
 - (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No. L.T. 4990/15/11]
- II. A copy each (in English and Hindi) of the following papers:
 - (a) Report of the Independent Inquiry Committee (IIC) on Mumbai High North (MHN) Platform Fire, on 27th July, 2005, (Volume I and II).
 - (b) Action Taken Report on the recommendations contained in the above Report of the Inquiry Committee. [Placed in Library. See No. L.T. 4891/15/11]

REPORT OF THE CAG OF INDIA

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): Sir, I lay on the Table, under clause (1) of article 151 of the Constitution, a copy (in English and Hindi) of the Report of the Comptroller and Auditor General of India — Union Government (Commercial): No. 3 of 2011-12 (Compliance Audit Observations) for the year ended March, 2010. ...(Interruptions)...

SHRI NAMO NARAIN MEENA: Sir, I lay on the Table, under clause (1) of article 151 of the Constitution, a copy each (in English and Hindi) of the following Reports:

- (i) Report of the Comptroller and Auditor General of India for the year ended March, 2009: No. 10 of 2011-12: Union Government, Scientific Department Performance Audit of Role of Tea Board in Tea Development in India, Ministry of Commerce and Industry;
- (ii) Report of the Comptroller and Auditor General of India for the year ended March, 2010: No.12 of 2011-12: Union Government (Direct Taxes) Performance Audit of Business of Civil Construction;
- (iii) Report of the Comptroller and Auditor General of India for the year ended March, 2010: No.14 of 2011-12 (Performance Audit) Union Government (Railways); and
- (iv) Report of the Comptroller and Auditor General of India for the year ended March, 2010: No.15 of 2011-12: Union Government, (Indirect Taxes Service Tax and Customs) (Performance Audit) Service Tax on Banking and other Financial Services and Duty Drawback Scheme. ...(Interruptions)...

REPORT OF DEPARTMENT RELATED PARLIAMENTARY STANDING COMMITTEE ON AGRICULTURE

श्री सत्यव्रत चतुर्वेदी (उत्तराखंड): महोदय, मैं "खाद्य प्रसंस्करण उद्योगों के विकास के लिए अवसंरचनात्मक सुविधाएं - एक मूल्यांकन" के संबंध में विभाग संबंधित कृषि संबंधी संसदीय स्थायी समिति (2010-11) के इक्कीसवें प्रतिवेदन की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूं।

MR. DEPUTY CHAIRMAN: Calling Attention to matter of urgent public importance. Shri K.N. Balagopal. ...(Interruptions)...

श्री एस.एस. अहल्वालिया (झारखंड): सर, भ्रष्टाचार पर ...(व्यवधान)...

संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री राजीव शुक्र): उपसभापित जी, ये डिस्कशन चाहते हैं, सरकार डिस्कशन के लिए तैयार है ...(व्यवधान)...

श्री उपसभापति: आप लोग अपनी सीटों पर जाकर बात कीजिए ...(व्यवधान)...